

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 4210**

**TO BE ANSWERED ON THE 28<sup>TH</sup> MARCH, 2017/ CHAITRA 7, 1939 (SAKA)**

**HATE SPEECH**

**4210. SHRI BADRUDDIN AJMAL:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether it is a fact that a number of hate speech cases has been registered/reported from various part of the country; and**

**(b) if so, the preventive steps taken by the Government in this regard?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) to (b) "Public Order" and "Police" are State subjects as per the provisions of the Constitution of India. The responsibility of registration and prosecution of crimes including those involving hate speech cases, primarily rests with the respective State Governments. Details in this regard are not maintained centrally.**

**There are adequate provisions under the Indian Penal Code (IPC) which empower State Governments to deal with the offences relating to hate speech cases.**

**To maintain communal harmony in the country, the Central Government assists the State Governments/Union Territory Administrations in a variety of ways like sharing of information, sending alert messages, sending advisories, sending Central Armed Police Forces including the composite Rapid Action Force created specially to deal with communal situations, to the concerned State Governments on specific requests. Central Government also helps the State Governments/Union Territory Administrations in the modernisation of the State Police Forces. Revised Guidelines to promote communal harmony have been issued to the States and Union Territories in 2008 which delineate preventive and administrative measures to be taken to maintain communal harmony. These guidelines are reiterated while sending advisories.**

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